



2026:AHC:25745-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2187 of 2026

Vaibhaw Yadav @ Chandan Yadav And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajeev Upadhyay
Counsel for Respondent(s)	:	Brijesh Kumar Mishra, G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned counsel for the respondent no. 4 and learned AGA for the State.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, the investigation has already been concluded and the charge sheet has been submitted against the petitioners.
3. Learned counsel for the petitioners could not dispute the aforesaid fact but states that he does not want to press this writ petition and seeks to withdraw it with liberty to approach appropriate forum at appropriate stage.
4. In view of the above, this writ petition is dismissed as withdrawn with the aforesaid liberty.

February 5, 2026
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(Achal Sachdev,J.) (Rajiv Gupta,J.)